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THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) The Government has notified the National Policy on Biofuels-2018 which inter alia envisages Used Cooking Oil (UCO) as a potential domestic raw material for production of biodiesel in the country. In order to encourage production of biodiesel from UCO, Oil Marketing Companies have floated Expression of Interest (Eol) for procurement of biodiesel produced from UCO from 200 locations across the country.

LPG connections provided to BPL families

†1100. SHRI RAM SHAKAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether there has been an increase in the LPG connections being provided to the BPL families; and
 - (b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes Sir. In 2016, the Government had launched Pradhan Mantri Ujjwala Yojana(PMUY) for providing 8 crore deposit free LPG connection to the adult woman of poor households. The target has been achieved on 7th September, 2019. The national LPG coverage has now reached to 96.6 % as on 01.11.2019

Adulteration of fuel in the country

†1101. SHRI AJAY PRATAP SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether Government has received complaints regarding adulteration of fuel in the country, if so, the State-wise details thereof during the last three years;
- (b) whether Government has taken any step to contain such complaints and adulteration of fuel, if so, the details thereof; and
- (c) the State-wise/district-wise details of action taken on such complaints during the last three years?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Public Sector Oil Marketing Companies (OMCs) have informed that action is taken as per Marketing Discipline Guidelines (MDG) and Dealership agreement against retail outlet dealers where cases of adulteration are established as per the provisions of Marketing Discipline Guidelines and Dealership Agreement subsisting between RO dealer and OMC. The Central Government has also issued the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 under Essential Commodities Act, 1955 which provides for punitive action against malpractices such as adulteration of petroleum products. Oil Marketing Companies (OMCs) have a system of monitoring and surveillance at the Retail Outlets. Important initiatives taken by OMCs in this regard include:-

- (i) Filter Paper, Calibrated Density Equipment (Hydrometer/Thermometer) and 5 Liter Calibrated Measure are made available at the Retail Outlets for checking quality and quantity of MS/HSD.
- (ii) Regular / Surprise inspections are carried out at Retail Outlets by OMC Field Officers/ Senior Officers/Mobile labs throughout the country.
- (iii) A separate Quality Assurance Cell (QAC) has been created for carrying out inspections.
- (iv) Samples are drawn from petrol pumps at random and sent for testing to authorized laboratories.
- (v) Tankers are being sealed before leaving company premises to protect against pilferage/adulteration *en-route*.
- (vi) GPS have been installed to monitor movement of Tank Trucks carrying MS / HSD.
- (vii) Third Party Audit of Retail Outlet is being done by OMCs for effective monitoring and benchmarking.
- (viii) Automation of Retail Outlets has been undertaken by OMCs which enable the real-time capture of sales transaction and monitoring of tank stocks and receipts.

The State/UT-wise details of the complaints received and action taken thereon during last three years and current year (April-September, 2019 are given in the Statement.

Statement The details of the No. of complaints received on adulteration fuel in the country and action taken in established cases of adulteration during last 3 years and April-September, 2019 are as under

Sl. No.	States/UTs	No. of complaints received	No. of Retail Outlets terminated
1	2	3	4
1.	Andaman and Nicobar Islands	0	0
2.	Andhra Pradesh	94	3
3.	Arunachal Pradesh	2	0
4.	Assam	41	0
5.	Bihar	183	3
6.	Chandigarh	32	0
7.	Chhattisgarh	67	0
8.	Dadra and Nagar Haveli	6	0
9.	Daman and Diu	0	0
10.	Delhi	224	0
11.	Goa	34	0
12.	Gujarat	163	1
13.	Haryana	261	3
14.	Himachal Pradesh	63	0
15.	Jammu and Kashmir	44	0
16.	Jharkhand	79	1
17.	Karnataka	255	0
18.	Kerala	198	0
19.	Lakshadweep	30	0

372	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
20.	Madhya Pradesh	172	4
21.	Maharashtra	604	2
22.	Manipur	2	0
23.	Meghalaya	4	0
24.	Mizoram	0	0
25.	Nagaland	1	0
26.	Odisha	125	2
27.	Puducherry	23	0
28.	Punjab	147	2
29.	Rajasthan	264	4
30.	Sikkim	1	0
31.	Tamil Nadu	261	2
32.	Telangana	191	3
33.	Tripura	8	0
34.	Uttar Pradesh	566	2
35.	Uttarakhand	42	0
36.	West Bengal	188	1
	All-India	4375	33

Diversion of domestic LPG for commercial use

1102. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it has come to the notice of the Ministry that LPG distributors, under the pretext 'consumer not available at home' are cancelling bookings and diverting the same to blackmarket, particularly for commercial use;
- (b) why OMCs are not carrying out raids on commercial establishments using domestic LPG; and
- (c) the details of LPG connections given under PMUY to Nellore so far, and what the Ministry is doing to release LPG connections to the left out households?